

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 156/MP/2022**

- Subject : Petition under Sections 28(1), 28(3) and 29 of the Electricity Act, 2003 read with Regulation 1.5(i), 2.3, 5.2(m) and 5.4.2 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (as amended) in the matter of dealing with Overdrawal from grid by the regional entities leading to insecure operation of the grid and other associated matters.
- Date of Hearing : 5.7.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Northern Regional Load Despatch Centre (NRLDC)
- Respondents : SLDC, Haryana Vidyut Prasaran Nigam Limited and 14 Ors.
- Parties Present : Shri Sheikh Shadrudin, NRLDC  
Ms. Anisha Chopra, NRLDC  
Shri Ganjendra Singh Vasva, NRLDC  
Shri S.K.Pandey, NRLDC

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed in the matter of dealing with the overdrawal from the grid by the regional entities leading to the insecure operation of the grid and other associated matters. The representative of the Petitioner submitted that during the period from 1<sup>st</sup> March, 2022 to 24<sup>th</sup> April, 2022, due to the overdrawal by the some of the regional entities of Northern Region, the frequency went below the lower limit of 49.90 Hz on multiple occasions thereby endangering the stability and security of the grid. He further added that such rampant overdrawal by the various regional entities, leading to stressful conditions in the grid, is also in violation of Regulations 5.4.1, 5.4.2(a), 5.4.2(b) and 6.4.7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 7.1 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014.

3. After hearing the representative of the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply within four weeks after serving copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.

(c) The Petitioner to submit the following details/information on affidavit within in two weeks with copy to the Respondents:

(i) Violation in terms of the quantum (MW) of over drawl as well as % w.r.t. scheduled drawl quantum by the State entities along with duration of such violation; and

(ii) Status of grid condition and overdrawal by the Respondents 1 to 14 and non-compliances witnessed post 24.4.2022.

(d) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**